

(9)

Central Administrative Tribunal
Principal Bench

O.A. No. 2040 of 1999

New Delhi, dated this the 24th August, 2000.

HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)
HON'BLE DR. A. VEDAVALLI, MEMBER (J)

1. Ms. Vijay Kumari,
W/o Shri M.K. Sharma,
R/o WZ-1326, Nangal Raya,
Near Janakpuri D Block,
New Delhi-110046.
2. Ms. Shallu Gupta,
D/o Shri B.B. Tayal,
R/o 460/8, Azadpur,
Delhi-110033.
3. Ms. Neena Mittal,
W/o Shri D.K. Mittal,
R/o 302, Anupam Apartment,
East of Arjun Nagar,
Shahdara, Delhi. .. Applicants

(By Advocate: Shri K.N.R. Pillai)

Versus

Government of NCT of Delhi through
the Director of Education,
Old Secretariat,
Delhi-110054. .. Respondent

(By Advocate: Shri T.D. Yadav proxy counsel for
Shri Vijay Pandita)

ORDER (Oral)

MR. S.R. ADIGE, VC (A)

Shri Pillai prays for permission to withdraw
the O.A. as the same has come infructuous. The
prayer is allowed and the O.A. is dismissed as
having become infructuous.

A. Vedavalli

(Dr. A. Vedavalli)
Member (J)
gk

S.R. Adige
(S.R. Adige)
Vice Chairman (A)